

citizens; and protection of life and property of senior citizens. The Act has to be brought into force by individual State Governments. So far, all States and Union Territories barring Himachal Pradesh and Jammu & Kashmir have done so. It is not applicable to the State of Jammu and Kashmir, while Himachal Pradesh has its own Act for senior citizens.

The Ministry of Home Affairs, Government of India has also issued detailed advisories dated 27.3.2008. and 30.08.2013 to all the State Government/UTs, who are primarily responsible for prevention, detection, registration, investigation and prosecution of crime including crime against senior citizens as "Police" and "Public order" are state subjects. The Ministry of Home Affairs in its advisories has advised the States/UTs to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizens helplines; setting up of senior citizen security cell; verification of domestic helps, drivers, etc.

Persons with mental disabilities in the country

1637. DR. CHANDAN MITRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the State-wise and Union Territory-wise total number of persons with mental disabilities in the country;
- (b) whether Government proposes to-set up a National Institute of Mental Health Rehabilitation;
- (c) if so, the details thereof;
- (d) whether it is a fact that most of the intellectual disabilities occur due to head injury followed by illness during childhood; and
- (e) if so, the steps taken by Government to identify the issues and ensure early intervention to reverse the trend of growing number of intellectual disabilities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) Number of persons with mental retardation (State and Union Territory-wise) in the country, as per the census 2011, is given in Statement (*See below*).

(b) and (c) In the Twelfth Five Year Plan there is a new scheme for establishment of a National Institute for Mental Health Rehabilitation. The Government has already initiated action to set up the Institute in consultation with National Institute of Mental Health and Neuro Sciences, Bangalore. The proposal is at a nascent stage.

(d) There are many causative factors of Intellectual disabilities, including malnutrition, infection, for *e.g.* Encephalitis or Meningitis; injury to the brain during delivery etc.

(e) National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (National Trust) is running 'Aspiration' an early intervention programme to enhance capabilities and help children achieve as many crucial milestones as possible, with therapy and social education, prevent secondary impairment and adapt the social and physical environment. 79 Early Intervention Centres have been set up in the country. National Trust and National Institute of Mentally Handicapped conduct training programmes for Capacity Building of Non Government Organizations in providing early intervention techniques.

Statement

Disability Data as per Census 2011

Sl. No.	State	Mental Retardation		
		Total	Males	Females
1	2	3	4	5
01	Jammu and Kashmir	16724	9798	6926
02	Himachal Pradesh	8986	5310	3676
03	Punjab	45070	27332	17738
04	Chandigarh	1090	683	407
05	Uttarakhand	11450	6952	4498
06	Haryana	30070	19268	10802
07	NCT of Delhi	16338	10385	5953
08	Rajasthan	81389	52533	28856

1	2	3	4	5
09	Uttar Pradesh	181342	113841	67501
10	Bihar	89251	55335	33916
11	Sikkim	516	274	242
12	Arunachal Pradesh	1264	635	629
13	Nagaland	1250	666	584
14	Manipur	4506	2436	2070
15	Mizoram	1585	843	742
16	Tripura	4307	2358	1949
17	Meghalaya	2332	1235	1097
18	Assam	26374	14864	11510
19	West Bengal	136523	76270	60253
20	Jharkhand	37458	21601	15857
21	Odisha	72399	40320	32079
22	Chhattisgarh	33171	17562	15609
23	Madhya Pradesh	77803	46571	31232
24	Gujarat	66393	39309	27084
25	Daman and Diu	176	98	78
26	Dadra and Nagar Haveli	180	95	85
77	Maharashtra	160209	90408	69801
28	Andhra Pradesh	132380	70272	62108
29	Karnataka	93974	49501	44473
30	Goa	1817	965	852
31	Lakshadweep	112	75	37

1	2	3	4	5
37	Kerala	65709	35614	30095
33	Tamil Nadu	100847	55854	44993
34	Puducherry	1795	978	817
35	Andaman and Nicobar Islands	294	160	134
TOTAL		1,505,624	870,708	634,916

Proposals from States for declaration of Castes as Scheduled Castes

1638. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the State-wise number of castes proposed by State Governments to be declared as Scheduled Castes and pending with Central Government, till date;
- (b) the steps taken by Government so far on the proposals; and
- (c) the reasons for delay and/or non acceptance of the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) State-wise details of number of proposals received for inclusion of castes in the list of Scheduled Castes and pending with the Central Government are as under:

State/ Union Territory	No. of proposals
1	2
1. Chhattishgarh	4
2. Haryana	1
3. Jammu and Kashmir	3
4. Jharkhand	1
5. Karnataka	1
6. Kerala	3
7. Madhya Pradesh	1